

**BEFORE THE EXECUTIVE DIRECTOR AND FIRST APPELLATE AUTHORITY  
INSOLVENCY AND BANKRUPTCY BOARD OF INDIA**

7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market,  
Connaught Circus, New Delhi -110001

**Dated: 13<sup>th</sup> October 2025**

**Order under section 19 of the Right to Information Act, 2005 (RTI Act) in respect of RTI  
Appeal Registration No. ISBBI/A/E/25/000118**

**IN THE MATTER OF**

**Subrata Roy**

...Appellant

Vs.

**Central Public Information Officer**

The Insolvency and Bankruptcy Board of India

7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market,

Connaught Circus, New Delhi -110001

... Respondent

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1. The Appellant has filed the present Appeal dated 13th September 2025, challenging the communication of the Respondent, filed under the Right to Information Act (RTI Act).
  2. The Appellant had sought information on the results of the voting done by the Committee of Creditors (CoC) of the corporate debtor – Three C Projects Private Limited. The Respondent CPIO has replied that the information is not available with the Board. Aggrieved with the same, the Appellant has filed the present Appeal stating that the CPIO has wrongly denied the information sought since the IBBI is the monitoring agency for all CIR process.
  3. I have carefully examined the applications, the responses of the Respondent and the Appeals and find that the matter can be decided based on the material available on record. In terms of section 2(f) of the RTI Act ‘*information*’ means “*any material in any form, including records, documents, memos e-mails, opinions, advices, press releases, circulars, orders, logbooks, contracts, reports, papers, samples, models, data material held in any electronic form and information relating to any private body which can be accessed by a public authority under any other law for the time being in force.*” It is pertinent to note that the Appellant’s “*right to information*’ flows from section 3 of the RTI Act and the said right is subject to other provisions of the Act. Section 2(j) of the RTI Act defines the “*right to information*” in term of *information* accessible under the Act which is held by or is under the control of a public authority. Thus, if the public authority holds any information in the form of data, statistics, abstracts, etc. an applicant can have access to the same under the RTI Act subject to exemptions under section 8.
  4. Regulation 24 and 25 of the CIRP Regulations, 2016 has enshrined the manner in which the RP shall conduct the meeting and voting of the CoC. The RP is mandated to share the

records of the minutes of the meeting with the members of the CoC. Since the Board shares a fiduciary relationship with the RP, the minutes of the CoC meeting are exempted from disclosure under Section 8(d) of the RTI Act. Thus, the RP is only obligated to share the minutes of the CoC meeting with its members. Moreover, no larger public interest has been shown by the Appellant to warrant such disclosure.

5. The Appeal is, accordingly, disposed of.

**Sd/-**  
**(Kulwant Singh)**  
First Appellate Authority

**Copy to:**

1. Appellant, Subrata Roy
2. CPIO, The Insolvency and Bankruptcy Board of India, 7<sup>th</sup> Floor, Mayur Bhawan, Shankar Market, Connaught Circus, New Delhi -110001.